



J&K HIGH COURT LEGAL SERVICES COMMITTEE,

JAMMU.

NOTIFICATION

Hon'ble Mr. Justice Ranjan Gogoi, Judge, Supreme Court of India & Executive Chairman, National Legal Services Authority has directed for holding National Lok Adalats **once in two months** in this year **2018** and the first National Lok Adalat shall be held on **10th February 2018.**

In this regard, J&K High Court Legal Services Committee is organizing Pre-Lok Adalat Session on 7th February, 2018 in the High Court complex, Jammu.

It is notified for all the concerned that the following types of pending/Pre-Litigation cases shall be taken up before the National Lok Adalat and Pre-Lok Adalat sessions :-


- (i) Criminal Compoundable offence
- (ii) NI Act cases under Section 138
- (iii) Bank Recovery cases
- (iv) MACT cases
- (v) Matrimonial disputes
- (vi) Labour disputes
- (vii) Land Acquisition cases
- (viii) Service Matters relating to pay and allowances and retiral benefits)
- (ix) Electricity and water Bills(excluding non-compoundable)
- (x) Revenue cases(pending in District Courts and High Courts)
- (xi) Other Civil cases(rent easmentary rights, injunction suits, specific performance suits) etc.

Any person/litigant interested in settlement of his/ her case/dispute through the Lok Adalat may approach with the title and number of the case, if the case is:-

Pending before High Court wing Jammu	i) Registrar Judicial High Court wing Jammu ii) Secretary HCLSC, Front Office Jammu
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by or before **29th January 2018,** so that the parties may be informed well in time

No :- HCLSC/ 26 /2018
Dt :- 23.01.2018


Secretary
J&K High Court Legal
Services Committee,
Jammu.